

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.3305/2015

Tuesday, this the 8th day of August, 2019

Hon'ble Ms. Nita Chowdhury, Member (A)

T Saankarnarain, (HQD No.3142)
Trade- Lascar, 68 years
s/o Mr. A Raghavar Nair
SANDRAM (House)
Near Telephone Exchange Kadavath,
PO Parali Distt. Palakkad – 678612 (Kerala)

..Applicant

(None)

Versus

1. Union of India through its Secretary
Ministry of Defence
South Block, New Delhi.
2. Assistant Chief of the Air Staff (Personnel,
Civilian & Airmen) Air HQ, (Vayu Bhavan)
New Delhi.
3. Air Officer Commanding
412 Air Force Station Race Course,
New Delhi-3
4. Dy CDA Funds
Meerut

..Respondents

(By Advocate: Sh. Aamir Sheikh for Mr. Hanu Bhaskar)

O R D E R (ORAL)

The applicant has filed this OA, seeking the following reliefs:

“(a) Grant pension and other retiral benefits to the applicant wef 01 Jany 2006: and

(b) Grant any other relief as deemed appropriate in the facts and circumstances of the case.”

2. Nobody has been appearing for the applicant since last dates fixed for hearing on 31.01.2019, 19.02.2019, 20.03.2019, 23.04.2019, 16.07.2019 and 06.08.2019. Today also, there is no representation on behalf of the applicant. Hence, the OA is dismissed in default and for lack of prosecution. No costs.

**(Nita Chowdhury)
Member (A)**

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